

Indian Agencies; but the Government is not helping our national agencies. On the other hand they are being faced with unfair competition.

The bosses of Reuters and AP are making regular visits to India to make their proposals final. In this situation, in 1956, it was decided that our PTI should be utilised as much as possible for our external publicity work along with collecting information and news. But now the Reuters will not do that work on behalf of our nation. In 1956, the same Cabinet Memo, it was said, "Direct distribution by a foreign news agency of its own version of happenings abroad would soon result in a pronounced bias in one direction or the other, in all Indian Newspapers thus served." So, this old policy is thus given a go by. So, I demand that UNI and PTI should get full Government help and their nationalistic character should be maintained and that they should not be merged with Reuters and foreign agencies should work through our national agencies. In that way, we should not surrender before the IMF and the World Bank dictate by liberalising our nationalistic news agencies.

12.08 hrs.

ANNOUNCEMENT BY THE SPEAKER

MR. SPEAKER: I seek your indulgence to make an announcement. Today, I think, we are going to pass the Finance Bill. The voting shall take place any time after 6.30 p.m.

SHRI LAL K ADVANI (Gandhi Nagar): whatever the consequences follow, if the time for the replay is fixed — even if is 6.30 if would be better.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMEN- TARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Whatever time you indicate.

MR. SPEAKER: I think let the reply be at 530 p.m.

(Translation)

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Speaker, Sir, I am on a point of order. Sir, I would like to know whether the Finance Bill has been referred to the standing Finance Committee or not.

MR. SPEAKER: No, it will not be referred to the Standing Committee.

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, when we had discussion on it

MR. SPEAKER: No, there is exception to Finance Bill and Appropriation Bill.

(Interruptions)

SHRI GEORGE FERNANDES: Sir, listen to me. Yesterday some suggestions were given by the Finance Minister.

MR. SPEAKER: About what?

SHRI GEORGE FERNANDES: Many new things have come up regarding income Tax, excise-duty. Grants were referred to the Standing Finance Committee where they were discussed and reports were prepared within short period. Then new suggestions came from the hon. Finance Minister. We also had a discussion on it but the discussion on the subject is not complete and we could not get the views of the Joint Committee. The Finance Minister has introduced the Bill, so you allow even one day's time to the Committee to have deliberation on it. (Interruptions)

Sofar as I remember, it was discussed and it was decided that the Appropriation and Finance Bills may not be referred to the Standing Committee because there is discussion on the Budget and then the implementation of the Government's proposals come before the House in the form of Finance Bill. Even then I will discuss this matter with you and the Finance Minister. (Interruptions)

SHRI GEORGE FERNANDES : Do not compare Finance Bill with Appropriation Bill. I remember that when we raised this issue you also favoured it. *(Interruptions)*

MR. SPEAKER : Discussion was not on these Bills. I had given my opinion on the other Bills. Which are of technical nature and they have to regard to the Standing Committee. The Bills which require changes of comma, fullstop and dash will not be referred to the committee but the Boils of technical nature will be referred to the committee. The Appropriation Bill and Finance Bill have to be exempted, but even then I will discuss this matter with you. *(Interruptions)*

(English)

SHRI VIDYACHARAN SHUKLA : What time is the reply, Sir?

MR. SPEAKER : The reply should start at 17.30.

SEVERAL HON. MEMBERS : At 1830 hrs.

MR. SPEAKER : O. K. the reply should start at 18.30 hrs.

(Translation)

SHRI TEJ NARAYAN SINGH : Mr. Speaker. I have not been given chance to speak.... *(Interruptions)*

MR. SPEAKER : You should not stand upto tell that you have given a notice. I have said that you will also be given time. So you please sit down. *(Interruptions)*

SHRI RAM VILAS PASWAN (Rosera) : Mr. Speaker, Sir. lakhs of daily wage workers, construction labourers and casual labourers are working in Delhi but it is a matter of regret that the interest of these workers are not being protected. Yesterday only, six factory workers were electrocuted in a factory situated at Ram

Road in Shadipur area of West Delhi and now their family members are running from pillar to post for assistance. *(Interruptions)* The names of those workers will not be there in the factory's record and neither the factory owned will be fixed on Electricity department. Who is responsible for this incident?

12.13 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

Sir, through you, I would like to demand from the Government that besides rich people, the interests of these poor workers, who are engaged in construction and decoration of Delhi, should be protected. But there is none to see their interests. When we were in power, we tried to bring a Construction Labour Bill which sought that the names of workers should be registered with Construction Welfare Board and through this Board they will be sent to factories so that in case of any mishap, the factory owner may be caught and compensation could be paid to the beraved families. But at present no such Bill is under consideration of the Government. It is a serious matter and I think the Government should take it seriously. Who is responsible for electrocution of six workers? The responsibility should be fixed and compensation should be paid to the families of deceased workers. If any worker is killed in a factory and the Labour Commissioner goes to the factory for holding enquiry, the name of the worker is changed in the record.

There are no safety arrangements for labourers. This type of attitude towards the labourers even after 45 years of independence is a very sorry state of affairs in my opinion. Sir, through you, I demand that a high level inquiry may be ordered to look into the incident. If such mishaps do occur, then compensation must be paid to the affected labourers and action must be taken against the person or the administration whosoever is found guilty for this.

SHRI SURAJ MANDAL (Godda) : Mr. Deputy Speaker, Sir, on the 20th of this month

in this very House the hon. Minister of state in the Ministry of Home affairs had appealed to the Jharkhand activists to lift the economic blockade. After discussions with the Hon. Prime Minister, economic blockade was suspended for 10 days by the Jharkhand from six O'Clock to midnight, in which the representatives of the Government of Bihar and the Ministry of Home Affairs took part. On 29th agreement was arrived at on one issue and we people appended our signatures to on it. However, the Chief Minister of Bihar took the stand that since the Bill originate in the State, legally signatures could not be appended on it. After reaching Patna on 29th the chief Minister announced that he does not stand by any agreement. Then again on 30th we approached the hon. Minister of State in the Ministry of Home Affairs since that was the last day of the suspension of economic blockade. The hon. Minister promised to make the Home Ministry's stand clear by 4th may. Today is 5th and the Centre has not yet apprised us of any decision in this regard and the nature of correspondence that did take place between the Government of India and Bihar State Government. Again on 7th a meeting of the Jharkhand State All party Action Committee was convened at Ranchi. It will be gross injustice to the Jharkhand activities, the august House and the people of India if the Ministry of Home Affairs decision is not made public. I would like to inform all the leaders and the public at large that on the persuasion of the Hon. Prime Minister that at this juncture demand for separate State is difficult to accept we agreed for any agreement, yet no agreement is in sight. For the third time economic blockade has been suspended. I would like to inform the House and the people of India that the Government will again force us to start the economic blockade from 7th. Therefore, the activists need not be held responsible in any manner.

Therefore, I urge the hon. Minister of State in the ministry of Home Affairs to make a statement by evening highlighting the nature of talks undertaken to solve the issue. This will

enable us to withdraw the economic blockade totally. If this does not happen, then we will be forced to start the agitation again after having a meeting on 7th. Therefore, I urge the Chair to direct the Ministry of Home Affairs to make a statement. I would like to make only this submission to the House.... (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER : Will call the names of those hon. Members whose names are listed. Kindly cooperate with me. Now I call Shri Shahabuddin.

(*Interruptions*)

MR. DEPUTY SPEAKER: It cannot be debate in the House.

(*Interruptions*)

[*Translation*]

SHRI PIUS TIRKEY (Alipurduars) : Mr. Deputy Speaker, Sir. I would also like to speak on this issue.... (*Interruptions*)

[*English*]

MR DEPUTY SPEAKER: Shri Pius Tirkey, please hear me. There are some hon. Members who are strongly agitated. Whenever an subject come up, adequate starts. Many people participate in it. And such of those Members who are sitting in the benches and who have feeble voice, are not heard. There is a lot of agitation among the hon. Members. Kindly cooperate. I think, more than twelve Members can speak in the Zero Hour. So, what I say is that it should be a debate. On Jharkhand Morcha, Shri Suraj Mandal has put forth his views on your behalf. It should not be a discussion. There are other Members who want to participate in this. Let us not unnecessarily violate the rules.

(*Interruptions*)

SHRI PIUS TIRKEY: Sir, this is a very important issue.

[*Translation*]

This is a must... Mr. Deputy Speaker, Sir, this is not a simple thing..

[*English*]

MR. DEPUTY SPEAKER: Please excuse me. If it is an important issue there are other provisions in the rules. You can invoke such provisions. Zero Hour is not the only way out.

(*Interruptions*)

MR. DEPUTY SPEAKER : Let us not unnecessarily violate the rules. If you speak, there are also other hon. Members who would like to rebut it.

(*Interruptions*)

[*Translation*]

SHRI PIUS TIRKEY: Mr. Deputy Speaker, Sir, this is a very important issue and in whole of the country...(*Interruptions*) I rarely rise to speak. However, when I want to speak today, you are not allowing me. I would have made my point by now...(*Interruptions*)

SHRI SURAJ MANDAL: Mr. Deputy Speaker, Sir, why is he not being allowed to speak on this issue?

SHRI PIUS TIRKEY: Mr. Deputy Speaker, Sir, this is a serious issue...

[*English*]

MR. DEPUTY SPEAKER : Please hear my suggestion. Let the hon. Members who have got intensive problems ventilate first. I will call you after 15 minutes.

Now, Shri Syed Shahabuddin.

SHRI SYED SHAHABUDDIN

(Kishanganj): Sir, yesterday we have a routines by the Home Minister of the situation in Manipur. That statement spoke of a tense situation, which was under control. However, the reports that we have been receiving since yesterday make out that the situation had further aggravated. There have been fresh bouts of violence and the toll exceeds 200. We do not know what steps have been taken by the Central Government or by the State Government in order to control the situation.

Sir, a larger area has now been affected. More villages and more than one district have come under the shadow of this communal violence. Therefore, I would urge upon the Home Minister to tell us what steps they have taken; what steps the State Government has taken; and the correct situation about the casualties and the steps envisaged for the relief and rehabilitation of the victims, who have suffered in these disturbances.

I would like to point out that his incident has gone against 500 years of history of communal amity and communal harmony in Manipur. Therefore, it is a situation that must be taken note of. Apart from quelling the violence that is happening today, the Central Government and the State Government have to sit together and devise means so that the violence is not repeated and the traditional amity of the Manipuri people is restored. I would, therefore, request the Government to take the situation more seriously and to take the House into confidence about what has been done and what is proposed to be done. (*Interruptions*)

[*Translation*]

SHRI GEORGE FERNANDES: Mr. Deputy Speaker, Sir. Please direct the hon. Minister of Home Affairs to come out with something on this issue...

[*English*]

MR. DEPUTY SPEAKER: Shri George

Fernandes, the same subject matter has come up for discussion yesterday in the Zero Hour.

(Interruptions)

[Translation]

SHRI GEORGE FERNANDES : Many persons have been kind there. *(Interruptions)*

[English]

MR. DEPUTY SPEAKER : Shri George Fernandes, regarding Manipur, the same subject matter had come up for discussion yesterday in the Zero Hour. The killing of the human beings also came up yesterday. Shri Yaima Singh Yumnam also raised this point.

(Interruptions)

[Translation]

SHRI GEORGE FERNANDES: At present unprecedented situation has developed in Manipur. It is unheard of in the history of last 5000 years. Issue of Hindu-Muslim divide has been raised there. He hon. Minister must say something on this issue. Such callous attitude in regard to North-East is not good. Manipur shares border with Burma. In the State your party is in power. If such a situation develops in Bombay or Delhi a lot of hue and cry is raised, but when such a situation has developed in Manipur, nobody is bothered about it. Such callous attitude towards North-East will do not good.

[English]

MR. DEPUTY SPEAKER: In the end, we can take it up. There must be some decorum in the House.

(Interruptions)

MR. DEPUTY SPEAKER: Shri George Fernandes, we can take it up afterwards. You

can speak then.

[Translation]

SHRI NITISH KUMAR (Barh) : After the hon. Minister of Home Affairs has made a statement, situation has deteriorated further and many more killings have taken place. *(Interruptions)*

[English]

MR. DEPUTY SPEAKER: There are two issues. One is pertaining to Jharkhand and another pertaining to the killings in Manipur. We can take it up afterwards.

(Interruptions)

SHRI SIRKANTA JENA (Cuttack): Delhi, Calcutta and Bombay are not the only parts of this country. Manipur is also a part of our country and about 200 people have been killed. The situation over there is very serious. The Government must come forward with a statement as early as possible. *(Interruptions)*

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Deputy Speaker, Sir, the hon. Minister of Home Affairs made a statement regarding the incidents in Manipur. No discussion was held and since then the situation has deteriorated further. It seems that the Government of Manipur has failed to discharge its constitutional obligations. Though we generally are not in favour of the imposition of the President's rule, such a situation has developed in Manipur that the State Government must be dismissed. The Centre must take over the administration in Manipur and all steps should be taken to maintain law and order in the State...

(Interruptions)

SHRI MOHANSINGH (Deoria) : It was the Chief Minister of the State who demanded to

hand over the State to the Army. Six days ago, I had raised this issue. What action has been taken by the Government in this regard? About two hundred people lost their lives there and the Government is not taking any action.

[*English*]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Sir, I want to say something on this. The hon. Home Minister made a statement on this matter yesterday in the House. Today, the Business Advisory Committee of the House is meeting and we will consider this matter in the Business Advisory Committee. If the Committee decides to allot some time, we can have a discussion. At 30' Clock, we will decide what to do about it.

[*Translation*]

SHRI GEORGE FERNANDES: Army rule was imposed in Manipur a long back. There is nothing new about it... (*Interruptions*)

[*English*]

KUMARI MAMATA BANERJEE (Cuttack South): The Home Minister should make a comprehensive statement, because what he said yesterday in the House is not the latest position. After the Home Minister made the statement, we got the information that so many people have died and minorities are in trouble.

[*Translation*]

SHRI RAM NAIK (Bombay North): Mr. Deputy Speaker, Sir, there is a very good news for those who truly follow the concept of secularism, and I would like to apprise the House of that news. This news is received when there are vacations in schools and colleges. The Government of Kerala has declared that the Muslim schools and colleges will remain closed on

every Friday in future, likewise, non-Muslim schools and colleges will remain closed from 12.30 to 2.30 p.m. during the day on every Friday to enable the people to offer their prayers. Mr. Deputy Speaker, Sir, this is the decision of the Kerala Government; so I would like to know as to what is the response of the Central Schools and other schools running under the Central Government. At the same time by-elections are going to be held in Ottapalam constituency of Kerala. Therefore, it is totally against the election code to declare holiday in schools and colleges to appease Muslim voters. I would urge upon the hon. Prime Minister, the hon. Minister of Human Resource Development and the hon. Minister of Home Affairs that it totally wrong on the part of the Government (*Interruptions*) I would like to hon. Prime Minister and the hon. Minister of Home Affairs to take the House into confidence and make a statement in this connection. It is gross injustice. It would create a wrong impression and disappointment all over the country. Thus a new problem will arise. Therefore, I would urge upon the Government to make a statement to this effect immediately. (*Interruptions*)

[*English*]

SHRI KODIKKUNIL SURESH (Adoor): Mr. Deputy Speaker, Sir, we cannot allow this type of a statement in the House.

(*Interruptions*)

SHRI A. CHARLES (Trivandrum): Sir, it should not go on record. The BJP wants to create communal disturbance in the State of Kerala.

(*Interruptions*)

MR. DEPUTY SPEAKER: He has made an allegation. If it is not correct, let the Government come forward and make a statement. Now, I am calling Shrimati Malini Bhattacharya to speak.

(*Interruptions*)

SHRI CHANDRASHEKHAR (Ballia) : Mr. Deputy Speaker, Sir, the hon. Member Shri Ram Naik has said something which is of a very serious nature. It has nothing to do with secularism; it is sheer opportunism that has happened. It is not the secular ideals in which this type of an order should be passed. The Government is duty bound to clarify whether such a position is there or not, encase as the hon. Member Shri Ram Naik has said, if this is the order of the Government of Kerala this cannot be justified for the schools and nobody can justify it in the name of secularism. It is not the minority right or anything of that sort. By this method, you encourage the communalism in the majority and that should be discourages. This fact should be clarified because it will give a very wrong signal to the whole country. If what Shri Ram Naik says is correct, then the Government should try to know from the Government of Kerala under what circumstances they did it. Otherwise, that should be contradicated by the Government because the whole news will go into the country and it will create a very wrong impression. *(Interruptions)*

SHRI RAMKAPSE (Thane) : Sir, we want a statement from the Minister. *(Interruptions)*

SHRI RAMNAIK : Sir, the Parliamentary Affairs Minister should clarify the position. *(Interruptions)*

MR. DEPUTY SPEAKER : How can you expect a reply from the Government immediately *(Interruptions)*

SHRI A. CHARLES : Sir, I want to clarify the position within one minute. *(Interruptions)*

MR. DEPUTY SPEAKER : I am not allowing you. I have called Shrimati Malini Bhattacharya to speak now. Kindly resume your seat.

(Interruptions)

MR. DEPUTY SPEAKER : Mr. Charles, kindly hear me. Are you giving a reply on behalf of the Government? It is not correct. Let the hon. Minister say whatever he wants to say. There cannot be a debate on this. Then the Zero Hour carries no meaning at all. So, kindly take your seat.

(Interruptions)

MR. DEPUTY SPEAKER : Is it the system that you have to employ?

(Interruptions)

MR. DEPUTY -SPEAKER : As the hon. former Prime Minister has put it rightly, let the Government make a statement.

SHRI P. C. THOMAS (Muvattupuzha) : Mr. Charles may be given a chance.

MR. DEPUTY -SPEAKER : Mr. Thomas, can be make a statement in the capacity as a Minister? He cannot. So, let the Government explain if they want.

(Interruptions)

MR. DEPUTY -SPEAKER : It is once again violating the rules. Let the Minister explain if he wants. He has not made any allegation against any individual. It is against the Government. Now the Government can make statement denying it. Let there not be any debate.

SHRI CHANDRASHEKHAR (Ballia) If the Minister is not attentive to this serious problem and the hon. Member knows something, he has every right to speak. All of us have spoken. Why should the hon. Member be denied the opportunity to speak on this subject? He should get an opportunity to speak.

MR. DEPUTY -SPEAKER : My difficulty is, this is not a debate.

SHRI CHANDRASHEKHAR : I agree with

you. This Minister should have intervened. Unfortunately Ministers are busy in something else. They do not consider it an important matter to be taken care of. So, if one hon. Member from Kerala wants to clarify the position, he should be given the chance.

SHRI A. CHARLES: Sir, there is no new procedure in giving holidays. For the last several years, restricted holidays are given to every community for their festivals where State holidays cannot be given. For example, for Money Thursday, restricted holiday is given for Christians. So also for various Hindu festival, restricted holidays are given for them. But here where there are only Mulism students, those schools are given a holiday. This is not a new procedure. This has been here for the last several years. To protect the interests of the minorities and also the Hindus, those restricted holidays are given from years before. This is not a new procedure. Kindly do not give any misinformation to create communal tension.

SHRIMATI MALINI BHATTACHARYA (Jadavpur): I would like to draw the attention of the Government particularly the attention of the hon. Minister, Shri V.C. Shulka to continued allegation of irregularities, corruption and bungling which is causing loss of cores of rupees in the National Project Construction Corporation (NPCC) which is with the Ministry of Water Resources. Even before this, I have brought it to the attention of the Minister through a letter and he assured me that he would look into the matter. But so far no further response has come from the Minister.

There are allegations of large scale corruption, misuse of money and mismanagement at the Mahakali Irrigation Project in Nepal in the Hyoerabad Sector of NPCC Ltd., at the Thnghabbadra barrage and at other places as well. While these things are going on, it seems that the very highest officials in the NPCC are involved themselves directly or indirectly in search of transactions. We find also that there has been tampering with tender conditions and

irregular modification of tender conditions and many things have been done under cover which has caused the Government a great loss of money which is lading this Corporation towards sickness.

Under the circumstances, we also find that the workers themselves are suffering because the last memorandum of settlement has expired and no new memorandum has been drawn up by the management and so the workers are losing their dues. On the one hand, we have high-ups just strowing away crores of rupees. and on the other hand, the workers are unable to get their minimum dues. Now, recently we find that while the Government has been inactive on this issue, vindictive measures have been taken against the Officers associations and members of the associations who have tried to draw the attention of the Government to this corruption.

MR. DEPUTY SPEAKER: There are other hon. Members also to participate. Kindly cooperate.

SHRIMATI MALINI BHATTACHARYA: There have been certain cases of transfer and there have been certain cases of show cause notices which are creating the opposite effect of what should have happened. The people are corrupt and they are becoming encouraged as result of this inaction of the Government. I would earnestly request Shri Vidyacharan Shulka to look into the matter and to order immediate inquiry into these irregularities and charges of corruption and see that no one is victimised who brings these things to the attention of the Government. Thank you.

SHRI BASUDEB ACHARIA (Bankura): The hon. Minister must assure the House that he will take action.

MR. DEPUTY SPEAKER: Let us not violate the rules. We have already taken a decision on one subject. Please implement it. The hon. Members who are sitting in the back benches have raised a very strong objection.

SHRIG.M. C. BALAYOGI (Amalapuram)

: Mr. Deputy Speaker, Sir, we are the back benchers.

SHRI BASUDEB ACHARIA : When the Hon. Minister is here and when he has heard it, he must assure the House.

MR. DEPUTY SPEAKER : The hon. Members who are sitting in the back benches, are very strongly agitating. I do not know whether these matter have come to your notice or not.

SHRIG. M. C. BALAYOGI : Sir, I will take only two or three minutes.

SHRI BASUDEB ACHARIA : The hon. Minister must assure the House.

[*Translation*]

SHRI RAMESHWAR PATIDAR (Khargone) ; Mr. Deputy Speaker, Sir, through you, I would like to submit to the House that the State Bank of Indore is the only bank having its head office in Madhya Pradesh. The proposal of merging the only branch of the State Bank of Indore and the other six subsidiary banks with the State Bank of Hyderabad has been lying pending for consideration with the Bombay branch of the Reserve Bank of India and the Ministry of Finance.

This proposal was made on the basis of the report prepared by the Managing Director of the State Bank of Hyderabad and on the demand of Officers' Organisation and Association.

The State Bank of Indore was not merged with the State Bank of India in 1959, and its separate identity was maintained. This bank has its own identity and enjoys a significant place in Madhya Pradesh. Its merger will render Madhya Pradesh quite backward.

Therefore, through you, I would like to submit that the State Bank of Indore should not be merged with the State Bank of India.

[*English*]

KUMARI MAMATA BANERJEE (Calcutta South) : Mr. Deputy Speaker, Sir, the hon. Member Shri G.M.C. Balayogi is standing there from a long time waiting to speak. He must be allowed to speak.

MR. DEPUTY SPEAKER : Madam, there is a List before me. Merely because an hon. Member is standing, does he get a right to bypass the existing List before me? I do not think so.

SHRI RAMESH CHENNITHALA (Kottayam) : You must be liberal.

MR. DEPUTY SPEAKER : I cannot violate the rules. Liberality also invites lot of criticism. You know that.

(*Interruptions*)

SHRI DATTATRAYA BANDARU (Secunderabad) : Mr. Deputy Speaker, Sir, in Andhra Pradesh, there is a serious problem of drinking water scarcity. There are 600 revenue mandals. They are severely affected by the drought situation. In thousands of villages, people are going on two or three miles to fetch water because of scarcity of drinking water. In spite of that, they are not able to get drinking water facilities and there is no fodder to the animals.

I appeal to the hon. Prime Minister who belongs to Andhra Pradesh to allot at least a special financial assistance of Rs 500 crores to Andhra Pradesh. And I also appeal to the Prime Minister that he must personally visit the drought affected areas of Telangana and Rayalaseema.

DR. SUDHIR RAY (Burdwan) : Sir, the universities of India can be rightly proud of their contribution to the development of science and technology. In India, the scientists, engineers or technologists are more or less the product of our universities. But the universities, at present, are

reeling under severe resource crunch. They cannot purchase good books, they cannot contribute to quality international journals, they cannot equip their laboratories. The UGC cannot give them help, as it did in the past.

There is complete chaos and anarchy in the realm of higher education. The universities even cannot meet the salary bills of their teachers and non-teaching employees. The Ministry of science and Technology is the funding agency of the National Research Laboratories. The Ministry's funds are increasing every year. But what about our universities - old and renowned universities such as Calcutta, Bombay, Madras, Allahabad, Delhi, JNU which have produced giants like Shri Meghnad Saha, Prof. Satyen Basu, Shri Jayant Vishnu Narlikar, Shri C.V. Raman etc. I, therefore, urge on the Central Government to render more financial assistance and grants to the UGC so that it may help the universities.

SHIR DWARKA NATH DAS (Karimganj)
: Sir, the army of educated rural unemployed youths has posed a serious problem in our country. Thousands of them are running after jobs, but in vain. They are not only the burdens of the families but also of the society, and the frustrated ones ultimately turn to be the anti-social elements. So, I suggest that each and every district of the country should have Industrial Training Institutes and such like training centres including vocationalisation of secondary education so that these youths could profitably be self-employed. Now in my constituency, Karimganji (SC), Assam, there is persistent demand from the public that there should be two Industrial Training Institutes - one in Karimganj and the other in Hailakandi Districts and as such the concerned Ministry is requested to look into the matter urgently and to set up two ITIs in the aforesaid districts as early as possible.

SHRI GOPI NATH GAJAPATHI (BERHAMPUR) : Thank you Mr. Deputy-Speaker, Sir I wish to bring to the attention of this august House, a matter of most urgent public

importance concerning the acute drinking water scarcity now prevailing in the Parlakhemundi town and other areas of my Berhampur Parliamentary Constituency. It may not be out of context to highlight that for Kuchinda in Sambalpur having a population of approximately 10,000, nearly 60 tubewells have been sanctioned by the Government of Orissa. However, for one of the oldest municipalities of Parlakhemundi having a population of approximately 45,000, I understand that only one tubewell has been sanctioned as on date. Particularly after Parlakhemundi has been declared as the headquarters of the newly formed district of Gajapathi on the 2nd of October, 1992, the above mentioned anomaly has created a glaring regional imbalance with respect to the Southern located areas. The drinking water scarcity for Parlakhemundi town and few other areas of the Berhampur parliamentary Constituency is a perennial problem and warrants solving by the Government of Orissa on a permanent basis. The chairman of the Parlakhemundi Municipality and some prominent citizens have gone on an indefinite hunger strike at Parlakhemundi with effect from 30th April, 1993. I would therefore, request the Central Government for their immediate intervention to solve this burning issue expeditiously as the Government of Orissa in continuing to experience acute paucity of funds for effectively meeting this grave situation.

[Translation]

SHRI GUMAN MAL LODHA (Pali) : Mr. Deputy Speaker, Sir, through you I would like to draw the attention of the House to a very important matter. A number of heart patients come to Delhi every year to get Medical treatment. During the last few days Ram Manohar Lohia Hospital in Delhi has been turned into a butcher shop. About 40 patients died in this hospital only because the doctors did not use the original balloon while conducting balloon-operation. Just to earn more money, They used the same balloon several times in place of using 40 heart patients during the last few days. A racket

to hospital doctors is involved in this practice during these days. Therefore, there is an urgent need to conduct investigation with regard to that racket. I would like to submit that confidential investigation was conducted, which revealed that these doctors have been charging fee of about Rs. 20,000/- from the poor patients and using the old and used balloons for conducting the operation, causing death of heart patients. However, the report is being suppressed. My submission is that the report with regard to the death of 40 patients during the time of the balloon operation in Ram Manohar Lohia Hospital and the prevailing corruption and negligence on the part of the doctors should be placed in the House, and the stringent action should be taken against doctors and other personnel found guilty in this connection. The Government should take an immediate action in this regard. The hon. Minister of Health and Family Welfare should make a statement and take people into confidence... (*Interruptions*)

SHRI DEVENDRA PRASAD YADAV (Jhanjhar): Sir, it is a very grave matter. Why the Government has not been taking action on the basis of the results found in the investigation?... (*Interruptions*) *not recorded.

[*English*]

MR. DEPUTY SPEAKER: Nothing will go on record.

(*Interruptions*)

[*Translation*]

SHRI RAMNIHORE RAI (Robertsganj): Mr. Deputy Speaker, Sir, between 27th and 2nd I toured some of the backward areas of my constituency particularly, Sonbhadra and Mirzapur. Duih Myorpur, Vamani, Robertsganj and Chopan development blocks come under this area. A woman is reported to have died of starvation in the chopan development block. Foodgrains are not being provided there. Similarly, Nagwa,

Chatra and Ghorawal development blocks under Mirzapur and Rajgah and Mahighan development blocks have suffered extensive damage due to hail storms. Besides this, Pahari, Lalganji and Halia development blocks have suffered due to drought. All these natural calamities have caused an alarming situation there. Neither the people have drinking water nor they are being provided foodgrains. Besides, I would like to draw your attention another issue also. In village Chilkadad under Shaktinagar, 20 to 25 houses of Scheduled Castes and Scheduled Tribes were demolished through bulldozers for the NCL Khadia Project. The Project officers the police officers and the District Magistrate are involved in this incident. I found that none is listening to those hopeless people. Neither any arrangement has been made for providing them with alternate accommodation nor any compensation was given to them. They are not even provided jobs there and outsiders are being employed. I would like to submit to the Government through you that in order to solve the problem of drinking water maximum number of handpumps should be immediately provided to the people there. A woman named Bhagwanias wife of Ramkrishna Chero, died of starvation. (*Interruptions*) They were provided with only 50 kgs of Khudi (rice grains) but it was shown as 60 kgs. In this way, the people of our area have been exploited for long. The Hon. Prime Minister had recently toured Bihar, he should pay attention to our area also and maximum funds should be provided for it and all type of recoveries should be immediately stopped. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: It does not go on record.

(*Interruptions*)

[*Translation*]

SHRIMATI KRISHNENDRA KAUR (Deepa) (Bharatpur): Mr. Deputy Speaker, Sir,

through you, I would like to draw the attention of the hon. Minister to high saline content in ground water in Bharatpur district, which is a very backward area. The people there are badly in need of drinking water. I have met the hon. Minister several times in connection with acute drinking water problem in Dholpur, Bharatpur and Alwar districts. I, therefore, would like to have a statement from the hon. Minister regarding Rs. 107 crore worth Chambal Project meant for Bharatpur district which has been sent for approval by the State Government to the Central Government. This scheme should be approved so that drinking water problem of Bharatpur and Dholpur districts could be solved. Mr. Deputy Speaker, Sir, Sheilaji is sitting here and she should reply. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER : You cannot expect a reply immediately.

SHRIMATI KRISHNENDRA KAUR (Deepa) : We want an answer.

[*Translation*]

Mr. Deputy Speaker, Sir there is drinking water problem. People are not getting water.

[*English*]

MR. DEPUTY SPEAKER : The Government has heard it; it will make all necessary arrangements.

(*Interruptions*)

MR. DEPUTY SPEAKER : Nothing will go on record. Only Kumari Frida Topno will go on record.

(*Interruptions*)

KUMARI FRIDA TOPNO (Sundargarh) : I draw the immediate attention of the Government on the ghastly killing of innocent people by the

terrorists in my Parliamentary constituency Sundargarh in Orrisa. Two dreaded terrorists have entered my constituency Sundargarh on 3.5.1993. They looted Rs. 30,000 from a petrol pump at Rourkela and when, chased, they killed Mr. Senapati, the Sub Inspector of Police and his driver at Rajgangpur. Then they took shelter in a tribal village Jambahal and killed four tribals and seriously injured another four whose conditions are reported to be very serious. As reported by Collector Sundargarh on telephone today, the terrorists have one Ak-47 rifle, one revolver and one full gunny bag of ammunitions. They are still hiding in Tileimal Jungle in the midst of tribal villages and there is apprehension of more killing of innocent people. Sir, I appeal to the Government to take immediate steps to arrest these dreaded criminals. I request a statement from the hon. Home Minister on this matter.

13.00 hrs

SHRI G.M.C. BALAYOGI (Amalapuram) : I want to draw the attention of the Central Government through you, Sir, to the fact that my State, Andhra Pradesh is facing a lot of problems like severe drought and drinking water problems, particularly in coastal districts like my district East Godavari. The Government of Andhra Pradesh has requested for a sum of Rs. 500 crore to meet the drought and drinking water problems in the State. In this connection I want to state that the Government of India has sanctioned 86 schemes with a total estimated cost of Rs. 567 lakh with instructions to incur an expenditure of Rs. 167 lakh from ARWS grants. So far, Rs. 343 lakhs in released for works and an amount of Rs. 368.462 lakhs is spent in executing the sanctioned schemes upto January 1993 meeting the excess expenditure i.e. Rs. 25.462 lakhs from ARWS grants. All the sanctioned schemes are grounded and the works are in progress. Hence further grant of Rs. 57 lakhs may kindly be released to the Mini-Mission. East Godavari immediately for completing the works. Further, as the grants released under Arws is not sufficient, the balance

Rs. 167 lakhs also may be released as well, so that the sanctioned works are grounded and are in good progress. A number of times, Government of Andhra Pradesh has requested the Central Government by way of D.O. letters, but so far, the above amounts were not released for taking up the water schemes in my district; and I request the hon. Minister, through you, Sir, to release the above amount immediately. (*Interruptions*)

MR. DEPUTY SPEAKER : Shri Pius Tirkey. He is the last speaker.

(*Interruptions*)

MR. DEPUTY SPEAKER: It cannot go beyond 10 o'clock.

(*Interruptions*)

MR. DEPUTY SPEAKER: For the Question Hour, You have got the respect and you are closing at 12 o'clock. Why is it not there for the Zero Hour?

(*Interruptions*)

MR. DEPUTY SPEAKER: He is the last speaker

(*Interruptions*)

MR. DEPUTY SPEAKER : You cannot drag on like this

(*Interruptions*)

MR. DEPUTY SPEAKER: I can go only as per the list which is before me.

(*Interruptions*)

[*Translation*]

SHRI PIUS TIRKEY (Alipurduars): Mr. Deputy Speaker, Sir, the Jharkhand issue has

become a national problem today. The Jharkhandis are spread in every part of the country. They are working in large number in tea gardens in Assam, Daman-Diu and West Bengal. 90 per cent of Jharkhandis work in the tea gardens of West Bengal. They have awakened today. Awakening has ven dawned on the Jharkhandis working in big factories in Andaman and Nicobar., The Government is seized of the matter and is seriously thinking on this issue today, but the Cheif Minister of Bihar**.. has challenged that Jharkhand can only be formed on his dead body. No tribal wants the death of the Chief Minister of Bihar... Yadan but in the wake of this challenge, all the tribals will lay down their life. No matter if they perish fighting for this cause. (*Interruptions*)

I would request the Union Government to make a statement in this House to the effect that it will take an early on this issue. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: I will remove that word from the records.

(*Interruptions*)

MR .DEPUTY SPEAKER: The allegations against a particular person is removed.

(*Interruptions*)

[*Translation*]

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands) : Mr. Deputy Speaker, Sir, this is a very grave issue and the Union Government should make a statement in this regard. It is unfortunate that the people connected with Jharkhand Mukti Morcha are being suppressed. The Government should inform about the action being taken in this regard. I fully agree with Shri Pius Tirkey. (*Interruptions*)

[English]

MR DEPUTY SPEAKER: Zero Hour is over. Shri Satish Kumar to lay the papers on the Table.

(Interruptions)

[Translation]

SHRI SURAJ MANDAL(Godda) : Mr. Deputy Speaker, Sir, this is a very grave issue and the Government should make a statement on it (Interruptions).

13.04 hrs

At this stage, Shri Suraj Mandal and some other hon. Members came and stood on the floor near the Table.

13.041/2 hrs. _____

PAPERS LAID ON THE TABLE

Review on working of and Annual Report of the Oil and Natural Gas Commission for the year 1991-92 along with statement for delaying laying these papers

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA):

I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the oil and Natural Gas Commission for the year 1991-92, along with Audited Accounts and of its subsidiary viz. ONGC Videsh Limited, for the year 1991-92 under sub-section (3) of section 23 read with sub-section (4) of section 22 of the oil and Natural Gas Commission Act, 1959.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the Year 1991-92 and of its subsidiary viz. ONGC Videsh Limited for the year 1991-92.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the library. See No. LT 4004/93]#

Review on the working of and Annual report of Bhart Leather Corporation Ltd. Agra for 1991-92 along with statement for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government on the working of the Bahart Leather Corporation Limited, Agra, for the year 1991-92.
- (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1991-92, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in the library. See No. LT. 4005/93]

(Interruptions)

MR. DEPUTY SPEAKER: Shrimati Margaret Alva.

(Interruptions)

MR. DEPUTY SPEAKER :Item No. 4. Shrimati Margaret Alva.

(Interruptions)